IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT - III

(IB)-343(ND)/2017

IN THE MATTER OF:

Columbia Petro Chem Pvt. Ltd.

... APPLICANT / PETITIONER

Vs

Petrolube India Ltd.

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy of India

Order delivered on 11.10.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

For the APPLICANT / PETITIONER

For the RESPONDENT

ORDER

:-

Learned Counsel for the petitioner is present. It is represented that in compliance with the direction dated 13.09.2017 affidavit of service has been filed vide diary no. 2108 dated 28.09.2017. Further it is also represented that an application for condonation of delay has also been filed in relation to the compliance with the provision of section 9(3)(c) and that the same has been filed vide diary no. 3360 dated 09.10.2017. The Bench Officer is directed to check and call this matter on 17th October 2017.

